

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 206
(IB)-643/ND/2023
IA-966/2024

IN THE MATTER OF:
HDFC Bank Limited

... **Applicant/Petitioner**

Versus

Inder Pal Singh

... **Respondent**

Under Section: 95 of IBC (1)

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-966/2024: The Ld. Counsel appearing for the PG submitted that the PG has not received the report of RP. The RP who is present in person in Court submitted that the PG had refused to accept the copy of report. According to him, he has also filed an affidavit clearly indicating therein regarding the demeanours of the PG in refusing to accept the copy of the report. Nevertheless, in the interest of justice, the PG or clerk to his counsel may go to the office of RP by tomorrow evening to collect the copy of the report and to file reply thereto within 10 days from today.

List on 30.04.2024.

The name of the Personal Guarantor be corrected in the cause list as per record.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)